

## RESERVE BANK OF INDIA Foreign Exchange Department Central Office Mumbai - 400 001

RBI/2014-15/133

A.P. (DIR Series) Circular No. 6

July 18, 2014

To

All Category - I Authorised Dealer banks

Madam / Sir,

## Foreign Direct Investment – Reporting under FDI Scheme

Attention of Authorised Dealers Category-I (AD Category - I) banks is invited to the provisions of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations 2000, notified by the Reserve Bank vide Notification No.FEMA20/2000-RB, dated 3<sup>rd</sup> May 2000, as amended from time to time.

2. The Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce and Industry, Government of India has, vide Press Note 4 (2014 Series) dated June 26, 2014 decided to switch over to the National Industrial Classification 2008 (NIC 2008) from the NIC 1987 version, for the purpose of classification of activities under the industrial classification system. In terms of Para 9 (1) B of Schedule I to the FEMA Notification No. 20 dated May 03, 2000 as amended from time to time, Indian companies are required to report the details of the issue of shares, convertible debentures, partly paid shares and warrants in form FC-GPR, to the Regional Office concerned, within 30 days of issue of shares / convertible debentures. In terms of Para 10 of the Schedule ibid, transfer of shares, convertible debentures, partly paid shares and warrants by way of sale from a person resident in India to a person resident outside India or vice versa, are required to be reported by the transferor/transferee resident in India to the AD Bank in form FCTRS, within 60 days from the date of receipt or payment of the amount of consideration. Indian

companies are required to report the NIC Codes in the FCGPR and FCTRS forms as per

the NIC 2008 version, henceforth.

3. It has also been decided to introduce a uniform State and District code list for reporting

of details of foreign direct investment by Indian companies in Form FCGPR. The list can

be accessed on the RBI website (<u>www.rbi.org.in</u> → FEMA – <u>State and District Code List</u>).

4. AD Category - I banks may bring the contents of this circular to the notice of their

constituents and customers concerned.

5. The directions contained in this circular have been issued under sections 10(4) and

11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and is without

prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(B.P.Kanungo)
Principal Chief General Manager